

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NESTOR HR SERVICES PRIVATE LIMITED
(FORMERLY KNOWN AS HYPER NETWORK)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NESTOR HR SERVICES PRIVATE LIMITED(Formerly known as Hyper Network)
2.	Date of incorporation of corporate debtor	07/ 06/ 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00898HR2005PTC035762
5.	Address of the registered office and principal office (if any) of corporate debtor	SCO-18, 2 ND Floor, Sector-16, Faridabad, Haryana-121003
6.	Insolvency commencement date in respect of corporate debtor	20/ 09/ 2021 (NCLT Chandigarh passed order dated 20/ 09/ 2021 CP(IB) No 523/ Chd/ Hry/2019. Order received by Interim Resolution Professional on 28/ 09/ 2021.)
7.	Estimated date of closure of insolvency resolution process	19/ 03/ 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kaushik (IBBI/IPA-002/IP-N00253/2017-18/10767)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-105 Sai Baba Apartments, Sector-9, Rohini, Delhi – 110085 Email : alok_kaush@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G-105 Sai Baba Apartments, Sector-9, Rohini, Delhi – 110085 Email : cirp.nestor@gmail.com

11.	Last date for submission of claims	13/ 10/ 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nestor HR Services Private Limited on 20/ 09/ 2021.

The creditors of Nestor HR Services Private Limited are hereby called upon to submit their claims with proof on or before 13/ 10/ 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Alok Kaushik, Regn No : IBBI/IPA-002/IP-N00253/2017-18/10767
Date and Place : 29/ 09/ 2021, Delhi

Alok Kaushik

